

**Annual report of excavations by  
Archaeological department**

\*118. SHRI K. N. DASGUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) when the annual report of the Archaeological department was last published and for which year;

(b) reasons for stoppage of further publication of such annual reports; and

(c) the places in India where archaeological excavations works are still continuing by the Department?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) *The Annual Report of the Archaeological Survey of India* was last published in 1940 for the year 1936-37. Part I only of the Report for the year 1937-38 was published in 1942.

(b) It was stopped due to the outbreak of the last World War. A new publication entitled *Indian Archaeology—A Review* incorporating the yearwise accounts of the archaeology activities not only of the Survey but also of the State Departments of Archaeology, Universities and other learned bodies was introduced in 1954. The last issue of this publication relates to the year 1971-72, and the subsequent issues are in various stages of preparation and printing.

(c) Archaeological Survey of India will continue excavations during the current year at Sathanikota in Andhra Pradesh; Ayodhya and Fatepur Sikri in Uttar Pradesh; Hampi in Karnataka; Daimabad in Maharashtra; and Antichak in Bihar.

**Baweja Committee report on D.D.A.**

\*119 SHRI JANARDHANA POOJARY:  
SHRI F. P. GAEKWAD:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Baweja Committee on the working of DDA has submitted its report; and

(b) if so, the main features thereof and Government's reaction thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha. An "Empowered Committee" has been appointed which is yet to submit its concrete proposals for the approval of the Government.

**Statement**

The Committee has, *inter alia*, recommended:

(i) In future, the transfer of newly acquired land under the Scheme for Large Scale Acquisition Development and Disposal of Land to DDA should take place under Section 15 of Delhi Development Act on payment of acquisition cost and not under Section 22 of the Act.

(ii) In order to meet cost of acquisition of land and its development, DDA should be given a Seed Capital of Rs. 10 crores.

(iii) The annual requirement of houses in Delhi has been estimated as 80,000 a year. The DDA should, therefore, intensify its housing activity and build 20,000 dwelling units every year and for this purpose it should be given Seed Capital of Rs. 10 crores. In order to meet the balance of the housing needs of the city, other agencies in public, cooperative and private sectors should be involved on a massive scale.

(iv) DDA has at present as many as 16,000 houses incomplete. In

order to complete their construction, a loan of Rs. 10 crores should be made available to DDA.

**दिल्ली की पुनर्वास बस्तियों के निर्माण-कार्यों में धांधली**

\* 120. श्री राजेन्द्र कुमार शर्मा : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि आयात स्थिति के दौरान 1975—77 के दो वर्षों में दिल्ली में पुनर्वास बस्तियों के निर्माण और विकास के नाम पर लगभग 27 करोड़ की धनराशि खर्च की गई थी ;

(ख) क्या सरकार को यह भी जानकारा है कि इन निर्माण और विकास सम्बन्धी कार्यों में लाखों रुपये की धांधली हुई है ; और

(ग) यदि हाँ, तो इस बारे में सरकार ने क्या कार्यवाही की है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मन्त्री (श्री सिकन्दर बहत) : (क) 1975—76 और 1976—77 के दौरान दिल्ली विकास प्राधिकरण द्वारा पुनर्वास कालोनियों के निर्माण और विकास पर लगभग 20 करोड़ रुपये खर्च किये गये थे ;

(ख) पुनर्वास कालोनियों के कार्य में अनियमितताओं के कुछ मामले, जोकि दिल्ली विकास प्राधिकरण द्वारा किया गया था उनकी केन्द्रीय जांच ब्यूरो द्वारा जांच की गयी है/की जा रही है।

(ग) जहाँ केन्द्रीय जांच ब्यूरो द्वारा जांच पूर्ण कर दी गयी है। उन पर दिल्ली विकास प्राधिकरण आवश्यक कार्यवाही कर रहा है।

**Progress made towards prohibition**

\*121. SHRI KANWAR LAL GUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to lay a statement showing:

(a) what specific progress has been made towards prohibition in the last 15 months in each State;

(b) the names of the States which have refused to have total prohibition in the next 4 years and also the names of the States who have agreed to have total prohibition in the next 4 years; and

(c) the steps taken by each State Government towards this problem in the last 15 months?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). A statement is laid on the Table of the House. [Placed in Library See No. LT-2467/78].

**Scheme to provide Petrol Pumps Dealership to Physically handicapped persons**

\*123. SHRI K. PRADHANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that a Scheme was framed by Government to provide petrol pumps dealership to physically handicapped persons at half the market price; and

(b) if so, the number of persons who have so far been given jobs in this regard, (State-wise)?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir.

(b) Does not arise.

**श्रीमन्त्र के दौरान चलाई गई 'होलीडे स्पेशल रेलगाड़ियाँ'**

\* 127. श्री राघवजी : क्या रेल मंत्री निम्नलिखित जानकारी देने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) श्रीमन्त्र के दौरान भारतीय रेलवे द्वारा कितनी 'होलीडे स्पेशल' रेलगाड़ियाँ